

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

OA-2053/2000

New Delhi this the 19th day of October, 2000.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)
Hon'ble Dr. A. Vedavalli, Member(J)

Gulab Bhati,
H. No. III/G Ward No. 9,
Near MCD School Kishangarh,
P.O. Vasant Kunj,
New Delhi-70. Applicant

(through Sh. Ranbir Yadav, Advocate)

Versus

1. Union of India through
Secretary,
Ministry of Human Resource
Development, (Dept. of Education),
New Delhi.
2. Director, Central Hindi
Directorate, Ministry of Human
Resource Development,
(Dept. of Education),
West Block No.7,
R.K. Puram, New Delhi-66. Respondents

ORDER(ORAL)

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)

Applicant impugns respondents' order dated
16/19.6.98 (Annexure-P-6) and order dated 30.07.98
(Annexure-P-7).

2. We have heard applicant's counsel Shri
Ranbir Yadav who states that the applicant had
submitted several representations, but the same have
not been disposed of as yet.

3. One such recent representation is dated
28.05.2000 (Annexure-P-15). He further points out that

applicant has received some interim communication in this connection vide letter dated 11.07.2000 (Annexure-P-16) informing him that the matter had been taken up and a reply would be sent to him at an early date. Despite this interim communication, his representations have not been finally disposed of as yet.

4. We dispose of this O.A. with a direction to respondents to dispose of the applicant's aforesaid representations by a speaking, detailed and reasoned order in accordance with rules and instructions on the subject within two months from the date of receipt of a copy of this order under intimation to applicant.

5. Thereafter if any grievance still survives, it will be open to him to agitate the same through proper proceedings, in accordance with law, if so advised.

6. Let a copy of the O.A. be enclosed with a copy of this order.

A. Vedavalli
(Dr. A. Vedavalli)
Member (J)

S. R. Adige
(S. R. Adige)
Vice-Chairman (A)